

**Central Administrative Tribunal
Ernakulam Bench**

O.A No.180/00387/2021

Monday, this the 6th day of September, 2021

CORAM:

**Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member**

Joice L., Aged 60 years,
W/o C. Radhakrishna Mohanan,
Retired General Assistant,
Office of the Senior Divisional Mechanical Engineer,
Southern Railway, Thiruvananthapuram Division,
Thiruvananthapuram 695 014.
Residing at: TC No. 51/1905(1), Punnackamugal,
Aramada PO, Thiruvananthapuram PIN-695032.

- Applicant

(By Advocate: Mr.T.C.G Swamy)

Versus

1. Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Chennai-600 003.
 2. The Sr. Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum -695014.
 3. The Senior Divisional Mechanical Engineer, Southern Railway, Trivandrum Division, Trivandrum-695014.
- Respondents

(By Advocate: Mr.Asif K.H)

The O.A having been heard on 6th September, 2021 through video conferencing, this Tribunal delivered the following order on the same day:

O R D E R (ORAL)

P.Madhavan, Judicial Member

This Original Application has been filed by the applicant seeking the following reliefs:

"(i) Declare that the non-feasance on the part of the respondents to release the applicant's pension and other retirement benefits like retirement gratuity, leave salary, Group Insurance amount, GPF amount etc. is arbitrary, discriminatory, unreasonable and unconstitutional;

(ii) Direct the respondents to release the applicant's monthly pension and other retirement benefits including retirement gratuity, leave salary, Group Insurance amount, GPF amount etc. forthwith, at any case within a time frame as may be found just and proper by this Hon'ble Tribunal;

(iii) Award costs of and incidental to this application;

(iv) Pass such other orders or directions as deemed just fit and necessary in the facts and circumstances of the case."

2. When the matter was taken up for consideration, counsel for the respondents submits that the respondents have filed their reply statement and it is clearly mentioned that the relief has already been granted to the applicant. Counsel for the applicant also heard.

3. In view of the submission made, the Original Application has become infructuous and it is closed accordingly. No costs.

(K.V.Eapen)
Administrative Member

(P.Madhavan)
Judicial Member

List of Annexures

- Annexure A1 - A true copy of letter No.V/P.626/Mech/2021 dated 07.07.2021 issued by the 2nd respondent.
- Annexure A2 - A true copy of by letter answered to Annexure A1 dated 23.07.2021 by the applicant.
- Annexure A3- A true copy of relevant provisions of the Railway Services (Pension) Rules 1993.

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